CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL, CHENNAI

REGIONAL BENCH – COURT NO. III

Excise Appeal No.40971 of 2019

(Arising out of Order-in-Appeal No.02/2019 (CXA-II), dated 31.01.2019 passed by the Commissioner GST & CE (Appeals-II), Chennai)

M/s. Hyundai Transys Lear Automotive India Pvt. Ltd., **: Appellant**
Plot No.A6 A7, SIPCOT Industrial Park,
SIPCOT, Sriperumpudur,
Kancheepuram.

VERSUS

Commissioner of GST &CE, **: Respondent**
Irungattukottai Division,
Chennai Outer Commissionerate,
C-48, TNHB Building,
II Avenue, Anna Nagar,
Chennai – 600 040.

APPEARANCE:

Shri D. Kumar, Consultant for the Appellant

Shri Arul C. Durairaj, Authorized Representative for the Respondent

CORAM:

HON'BLE SMT. SULEKHA BEEVI C.S, MEMBER (JUDICIAL)

FINAL ORDER NO. 40542/2020

DATE OF HEARING: 24.02.2020

DATE OF DECISION: 24.02.2020

The appellant's counsel represents that the appellant had filed declaration under Sabka Vishwas [Legacy Dispute Resolution] Scheme, 2019. As per the scheme, on filing of a declaration, it is deemed that the appeal is withdrawn. Taking note of the fact that appellant has filed declaration under the said scheme, the appeal is dismissed as withdrawn with liberty for the appellant to approach the Tribunal to restore the appeal in case discharge certificate is not issued for the dispute pertaining to this appeal. Appeal dismissed as withdrawn.

(Dictated and pronounced in the open court)

(SULEKHA BEEVI C.S.)
MEMBER (JUDICIAL)

ksr
24-02-2020